

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 1/RP/2026  
in Petition No. 3/TT/2023**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Order XLVII Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Commission's order dated 12.11.2025 in Petition No. 3/TT/2023 titled "Power Grid Corporation of India Limited vs. Madhya Pradesh Power Management Company Limited and Others".

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents: Madhya Pradesh Power Management Company Limited (MPPMCL) and Others

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL  
Ms. Namrata Saraogi, Advocate, PGCIL  
Ms. Rupinder Kaur, Advocate, PGCIL  
Ms. Radhika Gaur, Advocate, PGCIL  
Shri Saurabh Mishra, Advocate, MPPMCL

**Record of Proceedings**

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner requested an adjournment due to the non-availability of the arguing counsel. The request was not opposed by the learned counsel for Respondent No. 1, i.e., Madhya Pradesh Power Management Company Limited (MPPMCL).
3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.



4. The Review Petition will be listed for hearing on **13.10.2026 at 2.30 P.M**

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

